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Tamil Nadu Appropriation (No.4) Act, 2004

25 of 2004

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SCHEDULE 1 :- The Schedule

Tamil Nadu Appropriation (No.4) Act, 2004

25 of 2004

Statement of Objects and Reasons2 This Bill is introduced in pursuance of sub-clause (b) of clause (1) of Article 205, read with clause (1) of Article 204, of the Constitution to provide for the appropriation out of the Consolidated Fund of the State, of the moneys required to meet- (a) the grants made by the Tamil Nadu Legislative Assembly to cover the amount spent on certain services and purposes during the financial year 1991-92 in excess of the amount granted for those services and purposes for that year; and (b) the amount spent on those services and purposes in excess of the expenditure charged on the said Fund for that year. PREAMBLE An Act to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State to meet the amounts spent on certain services and purposes during the financial year ended on the 31st day of March 1992 in excess of the amount authorised or granted for those services and purposes for that year. BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-fifth Year of the Republic of India as follows:- 1. Received the assent of the Governor on the 5th August, 2004 -Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Issue No.207, Page 85, dated 5th August, 2004. 2. Vide T.N. Bill No.23 of 2004 - Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 1, Issue No.202, Page 109, dated 31st July 2004.

1. Short Title :-

This Act may be called the Tamil Nadu Appropriation (No. 4) Act, 2004.

2. Issue Of Rs.167,82,44,483 Out Of The Consolidated Fund Of The State For The Financial Year Ended On The 31St Day Of March 1992 :-

The sum specified in column (5) of the Schedule amounting in the aggregate to one hundred and sixty seven crores eighty two lakhs forty four thousand four hundred and eighty three rupees shall be deemed to have been authorised to be paid and applied from and out of the Consolidated Fund of the State to meet the amount spent for defraying the charges in respect of the services and purposes specified in column (2) of the Schedule during the financial year ended on the 31st day of March 1992, in excess of the amount authorised or granted for those services and purposes for that year.

3. Appropriation :-

The sum deemed to have been authorised to be paid and applied from and out of the Consolidated Fund of the State under Section 2 shall be appropriated and shall be deemed to have been appropriated for the services and purposes specified in the Schedule in relation to the financial year ended on the 31st day of March 1992.

<u>SCHEDULE 1</u> The Schedule (See Sections 2 and 3)

	Services and purposes	Sums not exceeding		
Demand No.		Voted by the Legislative Assembly	Charged on theConsolidatedFund of the State	Total
1	2	3	4	5
		Rs.	Rs.	Rs.
5	Stamps- Administration	5,97,743		5,97,743
7	State Legislature		1,18,864	1,18.864
10	Milk Supply Schemes	13,63,999		13,63,999
	Schemes			

11	District Administration	1,57,80,744		1,57,80,744
15	Police		92,473	92,473
17	Education	76,80,21,135		76.80,21,135
18	Medical		50,747	50,747
19	Public Health	3,43,10,021		3,43,10,021
20	Agriculture	64,95,05,570		64,95,05,570
31	Welfare of the Scheduled Tribes and Castes, etc.		15,36,523	15,36,523
35	Civil Supplies	10,28.00,583		10.28, 00,583
37	Public Works - Buildings	1,37,49,679	12.66,641	1,50,16,320
39	Roads and Bridges	4,70,52,570		4,70.52,570
44	Stationery and Printing	4,78,582	684	4,79.266
46	Compensation and Assignments	31,01,895	3,59,059	34,60.954
48	Rural Industries	33.75,985		33,75.985
50	Municipal Administration	23,836		23,836
57	Capital Outlay on Roads and Bridges	3,06,32,146		3.06,32,146
58	Capital Outlay on Road Transport Services and Shipping	39,22,690		39,22,690
59	Capital Outlay on Forests		1,02,314	1,02,314
	Grand Total	167,47,17,178	35,27,305	167,82,44,483